

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 10**

**IA 1667/2024 in C.P. (IB)/272(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 12.04.2024**

NAME OF THE PARTIES:    **WHISKERS      INFRACARE      PRIVATE**  
**LIMITED**

Section 10 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 1667/2024 –**

1. The present application is filed under Section 60(5) of the Insolvency & Bankruptcy Code, 2016 to place on record report Constituting Committee of Creditors and list of Creditors under Regulation 17 of the IBBI (Insolvency Regulation Process for Corporate Persons) Regulations, 2016.
2. Accordingly, report Constituting Committee of Creditors and list of Creditors is taken on record.
3. In view of above, **IA No. 1667/2024 is allowed and disposed of.**

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna